

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/178/ (IB)/2017  
NAME OF THE PETITIONER(S) : G-MAX CHEMICAL SOLUTIONS PVT LTD  
NAME OF THE RESPONDENT(S) : SHRI RENUKA TEXTILES LTD  
UNDER SECTION : 433 ( e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

|                                  |                        |              |
|----------------------------------|------------------------|--------------|
| A.K. Mylsamy<br>P.M. Vatsala     | Counsel for Petitioner | P.M. Vatsala |
| K. Jayaraman<br>K.K. Kalairadion | Counsel for Respondent | Seetha       |

**ORDER**

Counsel for petitioner present. Counsel for respondent also present. Counsel for respondent stated that wind up petition is pending before the Hon'ble High Court of Madras to which he is given to understand that simply the winding up petition before the Hon'ble High Court will not be a bar to file application u/s 7 and 9 of the IBC 2016 and therefore, the outstanding debts are required to be cleared. Counsel for respondent is directed to file response by the next date of hearing. Counsel for petitioner is directed to file an affidavit and bank statement as per Section 9(3)(b)(c) of IBC 2016. Put up on **18.07.2017 at 02.30 P.M.**

(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))

(K. ANANTHA PADMANABHA SWAMY)  
(MEMBER (JUDICIAL))